

SECTION PIL (WRIT)

MATTER FOR : 17.01.2023

COURT NO. : 03

ITEM NO. : 501

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

INTERLOCUTORY APPLICATION NO. 105815 OF 2019  
(Application for clarification of Judgement dated 09.03.2018)

IN

MISCELLANEOUS APPLICATION NO. 1699 OF 2019

IN

WRIT PETITION (C) NO. 215 OF 2005

Common Cause (a Regd. Society)

....Petitioner

Versus

Union of India

...Respondent

**OFFICE REPORT**

It is submitted that the I. A No. 105815/2019 in Miscellaneous Application above mentioned was listed before the Hon'ble Court on 23.11.2022 with office report dated 22.11.2022 when the Hon'ble Court was pleased to pass the following order:-

“Mr. Tushar Mehta, learned Solicitor General, and Mr. Arvind P. Datar, learned senior counsel appearing on behalf of the respective parties would point out that pursuant to earlier order dated 22.01.2020 efforts have been undertaken and at present the matter is engaging the attention of Ministry of Health, Union of India and the efforts may have to be made to arrive at suitable draft guidelines which can be placed before this Court for consideration.

Mr. Prashant Bhushan, learned counsel appearing for the respondent is ad idem.

We also heard Dr. R. R. Kishore, learned counsel.

Place this matter for consideration on 17th January, 2023. ”

It is submitted that no further document has been filed so far.

The Application in Miscellaneous Application above-mentioned is listed before the Hon'ble Court with this Office Report for orders.

Dated this the 16<sup>th</sup> day of January, 2023.

Sd/-  
Assistant Registrar